

Guidelines for LLB Internship Programme in The Department of Legal Affairs:

1. Purpose:

The Department of Legal Affairs (DOLA) organizes an Internship Programme for young law students and graduates. The purpose of this Programme is to acquaint young law students/ graduates with the working of Department of Legal Affairs by giving training in the field of research & referencing work, court functioning, tendering legal advice in various specialized fields of law such as constitutional & administrative law, finance law, infrastructure law, economic law, labour law, conveyancing, arbitration & contract law etc.

2. Eligibility:

Indian students who have passed 2nd year of three-year law degree course and 3rd year of five-year law degree course or persons who have completed law degree course from any recognized college /law school/ university are eligible to apply. Advance knowledge of computer (MS office, infographics, Adobe, etc.) will be preferred.

3. Duration of internship:

Duration of internship ordinarily remains for a period of one month and shall commence from the first working day of every month unless specified.

4. Procedure to apply:

Applicants may fill his/her application form along with relevant documents/ a No Objection Certificate from his /her respective college/university. The applicants who have completed their Law Graduation may not submit 'No Objection Certificate'. They may upload the final year certificate only. The application form can be accessed on the website <https://legallaffairs.gov.in/internship> of the Department of Legal Affairs. Applicants are advised to fill up the form online and upload the documents prior to the last date which will be mentioned on the website.

5. Selection:

Selection of Interns shall be through a written examination conducted by Indian Law Institute (ILI), New Delhi for merit-based ranking and selection. The said process shall give opportunity to all law students from different recognized Law Universities all over India. Shortlisting details will be communicated through Internship Portal.

6. Deployment:

Each selected intern shall be deployed with officers/ Sections at Main Secretariat, New Delhi/ Central Agency Section at Supreme Court/ Litigation HC Section at Delhi and Branch Secretariats at Chennai, Mumbai, Kolkata and Bengaluru.

7. Submission of Report:

At the end of the Internship Programme, all the interns will be required to submit a monthly report along with the research work assigned in this Department. The submissions shall be done to Admin-1(LA).

8. Certificate of Internship:

On satisfactory completion of Internship, a certificate of internship shall be issued. For satisfactory completion, inter-alia, 90% attendance is mandatory and satisfactory remarks from the concerned authority (authority who assigned the work). This is a full-time internship to be attended physically and the interns are not expected to pursue any other course/work during the tenure of Internship.

9. Termination:

The Department may terminate the training programme of an intern at any time without assigning any reasons.

10. Terms & Conditions:

- i. Interns have to make his /her own accommodation arrangement during the internship.
- ii. Interns are required to present themselves at respective locations/premises from 9:00 AM to 5.30 PM unless otherwise permitted by the controlling officer.
- iii. Interns shall follow the rules & regulations which are generally applicable to the employees of the Department.
- iv. Interns shall follow the confidentiality protocol of the Department and shall not reveal to any person or organization confidential information relating to the Department, its work and policies. Interns shall sign a non-disclosure agreement with the Department.
- v. Internship is neither an employment nor an assurance of an employment with the Department.
- vi. Interns will follow the advice given to them by the Department regarding representations to third parties.
- vii. Library facility at the Main Secretariat is limited to referencing only; borrowing of books/journals is not extended to the interns. However, photo copies may be obtained from the library.
- viii. In the event of unsatisfactory performance, the concerned intern may be advised by the Department of Legal Affairs to discontinue the Internship.
- ix. If the intern decides to disengage from the Department, prior intimation should be given to this Department.

- x. The dress code of interns shall be formal black trousers with white shirt.
- xi. Selected interns are advised to contact respective offices/ sections in the Branch Secretariats for entry passes during the Internship wherein interns are posted. Interns who are doing internship in the Main Secretariat may contact Admin. II(LA) Section for the same.

11. Honorarium:

The Interns may be given an honorarium of Rs. 1000 / - on completion of their internship.

**(FORMAT FOR NOC TO BE OBTAINED FROM
COLLEGE/INSTITUTION)**

(To be given on Letter Head)/ To be signed by HOD/Principle

Dated:-

Subject:- No Objection Certificate for Department of Legal Affairs Programme.

It is certified that <Mr./Ms> _____ is a bonafide student <College ID No. > of <Semester/Year> of <name of the programme> of this <Institution/College>.

The <Institution/College> has no objection for doing the Internship programme in Department of Legal Affairs for the period from _____ to _____.

It is also certified that <he/she> is not registered for any course requiring <his/her> attendance in the class during the said period.

The conduct of the student as recorded by the <college/institution> has been found good/satisfactory/unsatisfactory.

(Signature and Seal)

Note:- For any queries please contact Admin-I (LA) Section, Department of Legal Affairs at telephone number 011-23387914